

In the Court of the Principal Sessions Judge, Madurai.

Present : Thiru. P.Vadamalai, B.Com., B.L.,

Principal Sessions Judge, Madurai.

Saturday, this the 23rd day of January -2021.

Crl.M.P.No.492/2021

1. Devi, W/o.Muthuvel

2. Sathya, D/o.Muneeswaran

3. Muthuvel, S/o.Muthaiah

... Petitioners/Accused.

Vs

State through the Inspector of Police,

Tallakulam AWP.S. Cr.No.07/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.T.Sivananthan, Advocate for the petitioners and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Petition filed to relax the Condition.

2. The offence alleged are U/s 498(A) and 406 of IPC.

3. Both heard.

4. The learned counsel for the petitioners submitted that the petitioners were granted anticipatory bail by this Court in Crl.M.P. No.5777/2020 dated 15.12.2020 and they have been complying the condition regularly for 17 days. The learned Public Prosecutor has no serious objection. Hence the condition imposed on the petitioners are totally relaxed.

5. In the result, the condition is totally relaxed. The petitioners shall appear before the concerned Judicial Magistrate on summons and to co-operate with the court for early disposal of the case.

Pronounced by me in Open Court on the 23rd day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

Copy to

1. The J.M.No.2. Madurai.
2. The Inspector of Police, Tallakulam AWP.S.
3. The Petitioners through his counsel.